

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Allocation of Departments amongst Law Officers.

Government Order No.9423 -JK(LD) of 2024.
Dated. 31 - 05- 2024.

In supersession of all the previous orders issued on the subject from time to time and on the recommendations of Ld. Advocate General, J&K the following distribution of litigation work amongst the Law Officers in Srinagar Wing of the Hon'ble High Court of Jammu and Kashmir and Ladakh is ordered as shown against each:

S.No.	Name of the Law Officer and Designation S/Shri	Department allotted
1.	Mohsin-Ul-Showkat Qadri, Senior Additional Advocate General	1. Home Department. 2. J&K Crime Branch. 3. All Unlawful Activities (Prevention), Act Appeals. 4. Anti Corruption Bureau. 5. Revenue Department, District Srinagar 6. Fixation and Regulation of Fee of Private Schools. 7. JKBOPEE. 8. All other specially assigned class of cases.
2.	Abdul Rashid Malik Senior Additional Advocate General	1. Industries and Commerce Department. 2. PW(R&B) Department. 3. Jammu and Kashmir Services Selection Board. 4. SIDCO. 5. Revenue Department, District Bandipora. 6. He shall also conduct cases of Social Welfare Department as may be assigned by Ld. Advocate General.
3.	Satinder Singh Kala, Additional Advocate General	1. Labour and Employment Department 2. Department of Science and Technology. 3. School Education Department District

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		Shopian and Anantnag.
4.	Alla-Ud-Din Ganai, Additional Advocate General	1. Power Development Department. 2. Jammu and Kashmir Power Development Coorporation. 3. J&K Building & Other Construction Board. 4. Revenue Department, District Kulgam and Baramulla.
5.	Bikram Deep Singh, Deputy Advocate General	1. Housing and Urban Development Department including Urban Local Bodies. 2. J&K Housing Board. 3. Srinagar Development Authority(SDA). 4. J&K Lake Conservation and Managing Authority 5. Srinagar Smart Ciy Ltd. 6. Revenue Department District Budgam.
6.	Hakeem Aman Ali Deputy Advocate General	1. Food, Civil Supplies and Consumer Affairs Department. 2. School Education Department District Kulgam. 3. Drugs and Food Control Organization
7.	Mubeen Wani Deputy Advocate General	1. J&K Forest Development Corporation 2. Higher Education Department. 3. Revenue Department District Ganderbal
8.	Syed Musaib Deputy Advocate General	1. Forest Department 2. Floriculture Department including Gardens and Parks. 3. Revenue Department District Pulwama and Kupwara. 4. School Education Department District Kupwara, Ganderbal, Baramulla and Srinagar. 5. He shall also assist the Learned Advocate General in assigned and allotted Arbitration cases.
9.	Mubashir Majid Malik, Deputy Advocate General	1. Custodian Department 2. Architect Organization 3. Chief Town Planner 4. Information Department. 5. ARI and Trainings Department 6. School Education Department District Budgam
10.	Sajjad Ashraf, Government Advocate	1. Estates Department. 2. Youth Services & Sports Department. 3. Health and Medical Education Department.

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		<p>4. Skill Development Department.</p> <p>5. He shall also assist the Learned Advocate General in cases involving Finance Department, Planning Development and Monitoring Department and all such matters specially assigned by Ld. Advocate General.</p>
11.	Rekha Wangnoo, Government Advocate	<p>1. Sericulture Department</p> <p>2. SICOP</p> <p>3. Department of Culture</p> <p>4. Government Press</p>
12.	Illyas Nazir Laway Government Advocate	<p>1. Rural Development Department.</p> <p>2. Tourism Department.</p> <p>3. J&K Economic Reconstruction Agency.</p> <p>4. Jammu Kashmir Cable Car Corporation.</p> <p>5. Tourism Development Corporation</p> <p>6. Revenue Department District Shopian.</p>
13.	Faheem Nisar Shah, Government Advocate	<p>1. Department of Law, Justice & Parliamentary Affairs</p> <p>2. Agriculture Production and Farmers Welfare Department</p> <p>3. Horticulture Department</p> <p>4. Animal, Sheep Husbandry and Fisheries Department</p> <p>5. Cooperative Department.</p> <p>6. Revenue Department District Anantnag.</p> <p>7. School Education Department District Pulwama</p>
14.	Jahingeer Ahmad Dar Government Advocate	<p>1. Jal Shakti Department.</p> <p>2. Transport Department.</p> <p>3. Jammu and Kashmir Project Construction Corporation.</p> <p>4. Election Department</p> <p>4. Disaster Management Relief Rehabilitation & Reconstruction Department</p> <p>5. Jammu & Kashmir Resident Commissioner, New Delh.</p>
15.	Furqan Yaqub Sofi Government Advocate	<p>1. Geology & Mining Department.</p> <p>2. Information Technology Department</p> <p>3. School Education Department District Bandipora.</p> <p>4. He shall assist Ld. Advocate General in the matters assigned to him by Ld. Advocate General.</p>

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16.	Zahid Qais Noor Government Advocate	1. Tribal Affairs Department 2. Khadi & Village Board. 3. J&K Road Transport Corporation 4. J&K Agro Industries Department 5. J&K Sports Council.
17.	Tajamul Hassan Chaudhry, Government Advocate	1. Civil Aviation Department. 2. Hospitality & Protocol Department 3. Islamic University of Science and Technology, Awantipora 4. J&K Academy of Art, Culture & Languages. 5. IMPA. 6. Haj & Auqaf.

Any other Department/Corporation that has not been assigned here in above to any Law Officer (Government Counsel) shall remain with the Learned Advocate General, J&K; and

Mr. Syed Musaid, Deputy Advocate General, Mr. Illyas Nazir Laway, Mr. Jahingeer Ahmad Dar and Mr. Faheem Nisar Shah, Government Advocates shall assist the Learned Advocate General in all Arbitration matters and other important matters as may be assigned by the learned Advocate General.

General Administration Department, Social Welfare Department, Finance Department including Jammu and Kashmir Ladakh Financial Corporation, Planning Development and Monitoring Department and SKIMS shall remain with Ld. Advocate General, J&K and for effectively conducting of the cases before Hon'ble High Court Ld. Advocate General may nominate any Law Officer to assist him in these cases.

The aforesaid allocation is subject to the satisfactory performance of the Law Officers which shall be reviewed periodically.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated. 31 -05-2024.

No: Law-Jud/153/2021-10

Copy to the:

1. Learned Advocate General, J&K, Srinagar.
2. All Financial Commissioners(Additional Chief Secretaries).
3. Principal Secretary to Hon'ble Lt. Governor, J&K, Raj Bhawan Srinagar.

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4. All Principal Secretaries to Government.
5. Director General of Police, J&K, Srinagar.
6. Principal Resident Commissioner, J&K Government, New Delhi.
7. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
8. All Commissioner/Secretaries to Government.
9. Chief Electoral Officer, J&K, Srinagar.
10. Divisional Commissioner Kashmir.
11. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
12. Registrar, Islamic University of Science and Technology, Awantipora.
13. All concerned Law Officers.
14. Director Information, J&K, Srinagar.
15. Director Archives, Archaeology and Museums, J&K, Srinagar.
16. Director Litigation Kashmir.
17. All Officers of the Department of Law, Justice and Parliamentary Affairs.
18. Private Secretary to Chief Secretary for information of the Chief Secretary.
19. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
20. Private Secretary to Chairman, Fixation and Regulation of Fee of Private Schools Srinagar.
21. I/C Website Section, Department of Law, Justice and Parliamentary Affairs
22. Government Order File.
23. Concerned File.

Reyaz Ali Bhat
(Reyaz Ali Bhat)

Assistant Legal Remembrancer

16/05/24
31.05.2024